

12.59 hs.

**PAPERS LAID ON THE TABLE**

**Central Reserve Police Force, Recruitment Rules 1991 and Foreign Contribution (Regulation) Amendment Rules, 1991.**

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, on behalf of Shri S. B. Chavan, I beg to lay on the Table—

- (1) A copy of the Central Reserve Police Force (Combatised Hindi Translators Cadre) Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 203 in Gazette of India dated the 30th March, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[*Placed in Library. See No. LT--227/91*]

- (2) A copy of the Foreign Contribution (Regulation) Amendment Rules, 1991 (Hindi and English versions) published in in Notification No. G.S.R. 179 (E) in Gazette of India dated the 25th March, 1991 under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

[*Placed in Library. See No. LT--228/91*]

**Notification under Delhi Administration Act, 1966**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I beg to lay on the Table a copy of the Notification No. S.O. 325(E) (Hindi and English versions)

published in Gazette of India dated the 9th May, 1991 containing President's Order dated the 9th May, 1991 regarding suspension of operation of certain provisions of the Delhi Administration Act, 1966 for a further period of four months with effect from the 13th May, 1991 issued under section 31 of the said Act.

[*Placed in Library. See No. LT--229/91*]

**Notifications under Essential Commodities Act, 1955 and Review on the Working of and Annual Report of Haryana Agro-Industries Corporation LTD, Chandigarh for 1989-90 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) S.O. 259(E) published in Gazette of India dated the 16th April, 1991 specifying that every manufacturer of SSP fertilisers, micro-nutrient fertilizers, physical/granulated mixtures of NPK, micro-nutrients and combination thereof shall possess the minimum laboratory facilities mentioned in the list annexed to the notification.

- (ii) S.O. 260(E) published in Gazette of India dated the 16th April, 1991 making certain amendments to Notification No. S.O. 977(E) dated the 9th November, 1987.

- (iii) The Fertiliser (Control) (Amendment) Order, 1991 published in Notification No. S.O. 261(E) in Gazette of India dated the 16th April, 1991.